

DIVISION BENCH

ITEM NO.117

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.512/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 17th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	J.C. FLOWERS ASSET RECONSTRUCTION PVT. LTD. V/S JAYPEE HEALTHCARE LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Abhinav Vasishth, Sr. Adv. : *For the Financial Creditor*
assisted by Sh. Anoop Rawat, Sh.
Saurav Panda, Sh. Vaijayant Paliwal,
Sh. Siddhant Kant, Sh. Nikhil Mathur,
Sh. Aditya Marwah, Ms. Mehak
Nayak, Ms. Priya Singh, Ms. Gunjan
Jadwani & Ms. Anushri Joshi, Advs.

Sh. R.P. Agarwal, Sr. Adv. assisted by : *For the Corporate Debtor*
Sh. Abhishek Tripathi, Adv.

Sh. Alok Dhir with Ms. Varsha : *For Suraksha-Lakshdeep*
Banerjee, Advs. *Consortium*

ORDER

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel, Sh. Alok Dhir representing the Suraksha-Lakshdeep Consortium, at the outset states that he has a proposal for OTS for the Financial Creditor and for which, he seeks one month time to take up the appropriate steps so as to reach settlement with the Financial Creditor.
- 2.** Ld. Sr. Counsel, Sh. Abhinav Vasishth representing the Financial Creditor

-Sd-

-Sd-

however, states that the Suraksha-Lakshdeep Consortium was allowed to act as an intervener in terms of an order dated 18th April, 2024 in IA No.535 of 2023 filed by them and such an intervener application was allowed only to a limited extent for the purpose of enabling them to work out a viable plan/solution.

3. According to the Ld. Sr. Counsel representing the Financial Creditor, no such viable plan has been forthcoming from the aforesaid Suraksha Consortium. He therefore, seeks to pursue this matter.
4. Since, the arguments on behalf of the Corporate Debtor have already been made, the Ld. Sr. Counsel representing the Financial Creditor therefore, has submitted his rebuttal to the counter made by the Corporate Debtor.
5. Matter heard. Order reserved.
6. Written submissions, if any, be filed within a period of three days only.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

17th May, 2024

Avaneesh Kumar Singh
(Stenographer)